

Date:

PART - A

Name of the customer:

Name of the PFA/ Relationship Manager/ Broker:

Address:

License No:

Contact details:

Contact No:

Policy No:

Contact Address:

Dear Mr/Ms,

Thank you for choosing Edelweiss Tokio Life as your preferred life insurance partner.

We are confident that the product you have chosen will suit your need, and that the Personal Financial Advisor/ Relationship Manager/ Broker,, has explained the product to you to the best of your satisfaction.

We have prepared your policy on the basis of the proposal form submitted by you. For your reference, we are attaching a copy of your proposal form along with this letter.

Our Service Expert from the customer care unit will be calling you shortly to guide you through your policy document and answer any additional questions you may have.

Should you need further information or assistance, please contact our Service Expert at 1800 2121 212 or mail us at care@edelweisstokio.in

We request you to go through your Policy Document in detail and check the accuracy of information provided. A Free Look period of 15 days from the date of receipt of the policy is provided to you to review the terms and conditions of the policy. You may return the policy document to us within 15* days from the date of receipt of the policy document if you disagree with any of the terms and conditions by giving us written reasons for your objection. We will refund the Premium paid subject to deduction of expenses as mentioned in the Free Look Clause of the policy document.

*A free look period of 30 days will be offered for policies sold through distance marketing (where distance marketing means sale of insurance products through any means of communication other than in person).

We look forward to servicing you during your policy term and request you to keep the policy document safely for future reference.

Regards,

For Edelweiss Tokio Life Insurance Company Limited

Authorised Signatory

Edelweiss Tokio Life Insurance Company Limited
Edelweiss House, Off. C. S. T. Road, Kalina, Mumbai – 400 098

Edelweiss Tokio Life – Income Benefit Rider
(Non Linked Individual Life Insurance Rider)

UIN NO: 147B015V01

POLICY PREAMBLE

Edelweiss Tokio Life Insurance Company Limited has received a Proposal, Declaration along with Statements and the first premium from You. Both You and the Company have accepted that the said Proposal, Declaration along with Statements, reports or other documents are the basis of this contract of insurance and in consideration of and subject to receipt of due premiums as stated in the Policy Schedule, we have entered into this Policy with You which is the legal contract between You and the Company and is subject to the Terms & Conditions as stated in this Policy.

SAMPLE

POLICY SCHEDULE

Policy Number		Rider Name & UIN No		
Name of the Policyholder	Date of Birth	Gender	Age	
Address				
Name of the Life Insured	Date of Birth	Gender	Age	Age Admitted
Name of the Nominee		Name of the Appointee (in case nominee is a minor)		
Rider Details				
Risk Commencement Date				
Policy Commencement Date				
Rider Term				
Rider Premium Paying Term				
Premium Frequency				
Modal Premium	Rs.			
Annualized Premium	Rs.			
Modal Premium plus Service Tax & Educational Cess	Rs.			
Premium Due Date(s)	Date/month			
Last Premium Due Date				
Rider Maturity Date				

BENEFIT INFORMATION

Rider Sum Assured : Rs. Sum Assured

Consolidated Stamp duty paid: Rs.<< POL-STMP-DUTY-AMT >>/- paid by Pay order, vide Mudrank receipt no: _____ dated _____

For and on behalf of "Edelweiss Tokio Life Insurance Company Ltd"

Authorised Signatory

We request you to go through the Policy in detail and check for the accuracy of information provided in the Policy and return the Policy document to Us for correcting the discrepancies if any.

PART – B

DEFINITIONS

Defined Term	Meaning
Age:	age of the Life Insured at last birthday.
Appointee:	the person named in the Schedule who will accept and hold in trust all amounts payable under the Policy on behalf of the Nominee if the Nominee is less than Age 18 on the date of payment.
Death Benefit:	means the benefit, agreed at the inception of the Policy, which is payable on death of the Life Insured.
Grace Period:	Means the time granted from the due date for the payment of premium, without any penalty/late fees, during which the policy is considered to be in-force.
IRDA of India:	Insurance Regulatory and Development Authority of India.
Life Insured:	the person named in the Schedule whose life is insured under this Policy.
Nominee:	the person specified in the Schedule nominated in accordance with the Section 39 of the Insurance Act, 1938, as amended by The Insurance laws (Amendment) Ordinance, 2014.
Policy:	means insurance contract as evidenced by the Policy Document
Policy Commencement Date:	the date as shown in the Policy Schedule from which the Policy Anniversaries, Policy Term, Policy Years, and Premium Due Dates are determined.
Policy Document	means this document, any endorsements issued by Us, the Schedule and the application
Revival:	means restoration of the policy, which was discontinued due to the non-payment of premium, by Us with all the benefits.
Rider:	Edelweiss Tokio Life – Income Benefit Rider issued by Us and appended to the Policy of Base Plan.
Rider Premium:	the premium payable for the Rider as specified in the Schedule.
Rider Term:	the term in years between the date of Policy commencement and expiry of the Policy. In case the Rider is opted on a Base Plan Anniversary subsequent to the Risk Commencement Date of the Base Plan, the Rider Term would be equal to the remaining Base Plan Term. However, in case the entry age plus Base Plan Term is beyond 70 years, the Rider Term will be 70 years less entry age.
Premium Paying Term:	the term in years during which the Premiums are required to be paid under the Policy. In case the Rider is opted on a Base Plan Anniversary subsequent to the Risk Commencement Date of the Base Plan, the rider premium paying term will be equal to remaining premium payment term of the Base Plan. However, in case the entry age plus Base Plan Premium Paying Term is beyond 70 years, the Rider premium paying term will be 70 years less entry age.
Proposal Form:	the signed, dated application form and any accompanying declarations or statements submitted to Us.
Risk Commencement Date:	the date on which Your rights, benefits and risk cover begin, as shown in the Policy Schedule.
Surrender:	complete withdrawal or termination of the Policy.
Surrender Value:	means an amount, if any, that becomes payable in case of surrender of the Policy.
We/Our/Us/Company:	Edelweiss Tokio Life Insurance Company Limited.
You/ Your:	the policyholder named in the Schedule.

Interpretation: In this Policy document, where appropriate, references to the singular will include references to the plural and references to one gender will include references to the other.

PART – C

BENEFITS

Death Benefit:	
When payable	Amount Payable
On Death of the Life Insured when the Base Plan and this Rider are in force, we will pay:	A monthly death benefit amount equal to 1% of sum assured would be paid for the next 150 months.
If the Life Insured (whether sane or not) commits suicide within one year from the Date of Issuance of the Rider We will pay:	80% of the premiums received (excluding extra mortality premium) and the Rider would be declared void.
If the Life Insured (whether sane or not) commits suicide within one year from the from the date of revival of the Rider, We will pay:	Higher of 80% of the premiums paid till date of death (excluding extra mortality premium) or Surrender Value (as mentioned below) and the Rider would be declared void.

Survival Benefit:	
On the Life Insured surviving the Term of the Rider:	No amount is payable

Specific Rider Terms & Conditions:
<ol style="list-style-type: none">1. The benefits under the Rider which is in force shall be available for the Rider Term.2. If you opt for the Rider on a Base Plan Anniversary subsequent to the Risk Commencement Date of the Base Plan, the Rider Term would be equal to the remaining Base Plan Term and the rider premium paying term will be equal to remaining premium payment term of the Base Plan. However, in case the entry age plus Base Plan Term and/or entry age plus Base Plan Premium Paying Term is beyond 70 years, the Rider Term and/or rider premium paying term will be 70 years less entry age.3. <u>Termination of the Rider:</u> The Rider shall terminate immediately and automatically on the occurrence of the earliest of the following:<ol style="list-style-type: none">(i) The Life Insured's death;(ii) The expiry of the Rider Term;(iii) The Base Plan being terminated, discontinued or becoming paid-up;(iv) The Rider being terminated, discontinued separately;(v) On payment of the claim under the Rider.

Grace Period:
If We do not receive the Premium in full by the premium due date, then We will allow a Grace period which is same as allowed under the base plan to which this Rider is appended to, during which You must pay the Premium due in full. The benefits under the Rider will continue to apply during the Grace Period.

PART D

Surrender Benefit:	
Premium Payment Option	Surrender Value payable
Regular Pay	NIL
Single Pay	Single Premium including extra premium for substandard lives, if any * 70% * Number of remaining complete months of rider term / Total Rider Term in months
Limited Pay	70% * [Total Premium paid including less {Total Premium payable including extra premium for substandard lives, if any * (Number of completed months of rider term + 1) / Total Rider Term in months}]

Note - Single Premium or Total Premium excludes extra premium for substandard lives, if any.

You may surrender/discontinue the Rider alone OR along with the Base Plan. If the Rider is surrendered/ discontinued alone, then the benefits under the Base Plan shall continue for the remainder of the Base Plan Term. If the Rider is surrendered, it cannot be re-attached to the Base Plan.

Revival:
If You have discontinued paying the Premium under the Base Plan and the Rider, then the Rider will automatically lapse along with the Base Plan and it can be revived only in accordance with the terms of the Base Plan.
If you have discontinued paying only the Rider Premium, the Rider will automatically lapse and the Rider cannot be revived in future. Any revival of rider will be considered along with the revival of the base plan, and not in isolation.

Free look Period:
The Free look Clause is same as mentioned in the policy contract of Base Plan to which this Rider is appended to.

Loan under the Policy:
Loans are not allowed under this Policy.

PART E

Not Applicable

SAMPLE

PART – F

GENERAL TERMS AND CONDITIONS

All the general Terms and conditions like Claim Procedure, Nomination, Assignment, Validity/ Non-disclosure, etc will be same as mentioned in the policy contract of Base Plan to which this Rider is appended to.

SAMPLE

PART - G

Grievance Redressal Mechanism: Grievance Redressal Mechanism has been set up by Us for the resolution of any dispute or grievances/ complaints in respect of the Policy. You are requested to submit Your written complaint at any of the below mentioned touch points:

- Toll free customer care number 1-800-2121-212 between 8 am to 8 pm on Monday to Saturday, except public holidays.
- Email us at care@edelweisstokio.in
- Write to us at Customer Care, Edelweiss Tokio Life Insurance Company Ltd, Edelweiss House, Off CST Road, Kalina, Santacruz (E), Mumbai – 400098

If you are not satisfied with the response provided by any of the above touch points you may write to the Grievance Redressal Officer at complaints@edelweisstokio.in

To further escalate the matter you may write to the Chief Grievance Redressal Officer at cgro@edelweisstokio.in

If You are not satisfactory with the response or do not receive a response from Us within 14 days, you may approach the Grievance Cell of the Insurance Regulatory and Development Authority of India (IRDA of India) on the following contact details:

IRDA of India Grievance Call Centre (IGCC) **TOLL FREE NO: 155255**

Email ID: complaints@irda.gov.in

You can also register your complaint online at <http://www.igms.irda.gov.in/>

Address for communication for complaints by fax/paper:

Consumer Affairs Department
Insurance Regulatory and Development Authority of India
9th floor, United India Towers, Basheerbagh
Hyderabad – 500 029, Andhra Pradesh
Fax No: 91- 40 – 6678 9768

If the complaint/grievance has still not been resolved You may any time approach the office of the Insurance Ombudsman established by the Central Government of India. The list of the Ombudsman with their addresses has been given below:

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
AHMEDABAD	Office of the Insurance Ombudsman, 2nd floor, Ambica House, Near C.U. Shah College, 5, Navyug Colony, Ashram Road, Ahmedabad – 380 014 Tel.:- 079-27546150/139 Fax:- 079-27546142 E-mail: ins.omb@rediffmail.com	Gujarat , Union Territories of Dadra & Nagar Haveli, Daman and Diu
BHOPAL	Office of the Insurance Ombudsman Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel, Bhopal – 462 011 Tel.:- 0755-2769200/201/202 Fax:- 0755-2769203 E-mail: bimalokpalbhopal@gmail.com	Madhya Pradesh & Chhattisgarh
BHUBANESHWAR	Office of the Insurance Ombudsman, 62, Forest park, Bhubaneswar – 751 009 Tel.:- 0674-2596461/2596455 Fax:- 0674-2596429 E-mail: ioobbsr@dataone.in	Orissa
CHANDIGARH	Office of the Insurance Ombudsman S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 – D,	Punjab , Haryana, Himachal Pradesh, Jammu & Kashmir , Union Territory of Chandigarh

	Chandigarh – 160 017 Tel.:- 0172-2706196/5861/6468 Fax:- 0172-2708274 E-mail: ombchd@yahoo.co.in	
CHENNAI	Office of the Insurance Ombudsman Fatima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, Chennai – 600 018 Tel.:- 044-24333678/664/668 Fax:- 044-24333664 E-mail: chennaiinsuranceombudsman@gmail.com	Tamil Nadu, Union Territories of Pondicherry Town and Karaikal (which are part of Union Territory of Pondicherry)
KOCHI	Office of the Insurance Ombudsman 2nd Floor, CC 27 / 2603, Pulinat Bldg., Opp. Cochin Shipyard, M. G. Road, Ernakulam - 682 015. Tel.:- 0484-2358734/759/9338 Fax:- 0484-2359336 E-mail: iokochi@asianetindia.com	Kerala , Union Territory of (a) Lakshadweep , (b) Mahe - a part of UT of Pondicherry
GUWAHATI	Office of the Insurance Ombudsman 'Jeevan Nivesh', 5th Floor, Nr. Panbazar over bridge, S.S. Road, Guwahati – 781001 (ASSAM) Tel.:- 0361-2132204/2131307/2132205 Fax:- 0361-2732937 E-mail: ombudsmanghy@rediffmail.com	Assam , Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
HYDERABAD	Office of the Insurance Ombudsman 6-2-46, 1st floor, "Moin Court" Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004 Tel.:- 040-23325325/23312122 Fax:- 040-23376599 E-mail: insombudhyd@gmail.in	Andhra Pradesh, Karnataka and Union Territory of Yanam - a part of the Union Territory of Pondicherry
KOLKATA	Office of the Insurance Ombudsman Hindustan Bldg. Annexe, 4, C.R. Avenue, 4th Floor, Kolkata - 700 072 TEL : 033-22124346/22124339 Fax : 033-22124341 E-mail : insombudsmankolkata@gmail.com	West Bengal , Bihar , Sikkim, Jharkhand and Union Territories of Andaman & Nicobar Islands
LUCKNOW	Office of the Insurance Ombudsman Jeevan Bhawan, Phase 2, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow-226 001 Tel.:- 0522-2201188/31330/1 Fax:- 0522-2231310 E-mail: insombudsman@rediffmail.com	Uttar Pradesh and Uttaranchal
MUMBAI	Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054 Tel.:- 022-26106928/360/6552/6960 Fax:- 022-26106052 E-mail: ombudsmanmumbai@gmail.com	Maharashtra , Goa
NEW DELHI	Office of the Insurance Ombudsman 2/2A, Universal Insurance Building, Asaf Ali Road	Delhi & Rajasthan

	New Delhi - 110 002 Tel. 011-23239611/7539/7532 Fax: 011-23230858 E-mail: iobdelraj@rediffmail.com	
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